## Central Administrative Tribunal Principal Bench: New Delhi



## CP 273/97 in OA 360/97

New Delhi, this the 25th day of November, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Shri N. Sahu, Member (A)

S.G.Nair s/o late Sh. P. Shankara Pillai, Sales Representative, Employment News, Publications Division, Ministry of Information & Broadcasting, East Block IV Level 5, R.K. Puram, New Delhi.

(By Advocate: Shri Inderjit Grewal)

Smt. Surinder Kaur w/o Sh. Joginder Singh, Director, Publications Division, Ministry of Information & Broadcasting, Patiala House, New Delhi. 

(By Advocate: Shri V.S.R. Krishna)

ORDER (ORAL)

By Dr. Jose P. Verghese, Vice-Chairman (J) --

The order complained against is one dated 3.4.1997 wherein a direction had been issued to respondents to dispose of the representation dated 14.8.1995 within two months. Appropriate orders have been passed on 21.11.1997 after a delay of 4 - 5 months.

In view of the apologies sought in the affidavit and noticing that the order now passed is a speaking order, we dispose of this Contempt Petition and discharge notice with a cost of Rs. 200/- to be paid to the Legal Aid Cell of C.A.T. Bar Association.

(N.Sahu)

Member (A)

(Dr. Jose P. Verghese) Vice-Chairman(J)

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